

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-503
IB-771(PB)/2018
IA/6303/2022

IN THE MATTER OF:

Capri Global Capital Ltd.

....Applicant

Vs.

Value Infratech India Pvt. Ltd.

.....Respondent

SECTION

U/s 7 IBC CIRP

Order delivered on 03.03.2023

CORAM:

**SHRI P.S.N PRASAD,
HON'BLE MEMBER (JUDICIAL)**

**DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Mr. Kumar Deepraj, Adv. in IA/6303/2022
For the Respondent :
For the IRP : Mr. Rishabh Jain, Adv.

ORDER

IA/6303/2022:-

Heard the submissions made by Ld. Counsel for the Applicant as well as Ld. Counsel for the IRP. Ld. Counsel for the Applicant seeks time to file the rejoinder. One week time is granted for filing the rejoinder failing which the right to file rejoinder will be closed. List the matter on **13.03.2023**.

S/d-
(DR. BINOD KUMAR SINHA)
MEMBER (T)

S/d-
(P.S.N PRASAD)
MEMBER (J)